

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, DELHI.

Regn. No. OA-47/87.

14th January, 1987.

Shri Surya Prakash Agarwal Applicant.

V/s.

Union of India Respondent.

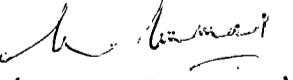
Petitioner In person.

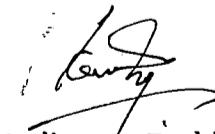
Coram: Hon'ble Mr. Justice K. Madhava Reddy, Chairman.
Hon'ble Mr. Kaushal Kumar, Member (A).

(Judgment of the bench delivered by Hon'ble
Mr. Justice K. Madhava Reddy, Chairman.)

In this application under Section 19 of the
Administrative Tribunals Act, 1985, the applicant calls
in question the order of termination of his service made
on 4.6.1973 as being violative of Articles 14, 16(2) and
311 of the Constitution of India. He also seeks a
declaration that he is continuing in service and a
direction to pay him all the arrears of pay and allowances.

2. Apart from the fact that this claim is hopelessly
time-barred, we find that the petitioner had moved the
Supreme Court in respect of the very same grievance by way
of Writ Petition No. 8635 of 1983 and the same was dismissed
on 23.1.1984. A copy of the order of the Supreme Court
is placed on record by the petitioner himself. Once the
Writ Petition in respect of the same grievance has been
dismissed by the Supreme Court and the Supreme Court did not
choose to give any further direction or reserve the right of
the petitioner to move any other Court or Tribunal, no
Court is competent to entertain the same. This petition
is, therefore, dismissed.


(Kaushal Kumar)
MEMBER (A)
14.1.1987.


(K. Madhava Reddy)
CHAIRMAN
14.1.1987.